

ITEM NO.101

COURT NO.8

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 735/2014

HARBHAJAN SINGH

Petitioner(s)

VERSUS

STATE OF HARYANA & ORS.

Respondent(s)

IA No. 1/2014 - EX-PARTE STAY

IA No. 52199/2019 - INTERVENTION/IMPLEADMENT)

WITH

W.P.(C) No. 1116/2019 (X)

(IA No. 132149/2019 - EX-PARTE STAY)

(IA No. 155616/2019 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/
FACTS/ANNEXURES)

SLP(C) No. 4733/2022 (IV-B)

(FOR ADMISSION and I.R. and IA No.108359/2018-CONDONATION OF DELAY
IN FILING)

Date : 25-08-2022 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HEMANT GUPTA
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Mr. Deepak Goel, AOR

UPON hearing the counsel the Court made the following
O R D E R

Heard the learned counsel appearing for the parties at length.

Arguments concluded.

Leave is granted in SLP(C) No. 4733 of 2022.

Judgment reserved.

Written submissions, if any, be filed by 29.08.2022 (Monday).

(JAYANT KUMAR ARORA)
ASST. REGISTRAR-CUM-PS

(RENU BALA GAMBHIR)
COURT MASTER